

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)(LIQ.)/1/KOB/2024in CP(IB)/6/KOB/2022
SECTION	SEC. 33 (2) IBC
NAME OF PARTIES	K EASWARA PILLAI (RP) IN THE MATTER OF MANGOMEADOWS AGRICULTURAL PLEASURE LAND (P) LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	DHANANJAYA SUD
RESPONDENTS ADVOCATE/ PROFESSIONAL	

01 May 2024

## ORDER

### IA(IBC)(LIQ.)/1/KOB/2024 in CP(IB)/6/KOB/2022

This is an IA bearing No. 1/KOB/2024 filed by the Resolution Professional of M/s. Mangomeadows Agricultural Pleasure Land (P) Ltd under Section 33 (2) of the Insolvency and Bankruptcy Code, 2016 seeking appropriate Orders and directions from this Tribunal for initiation of the Liquidation process of the Corporate Debtor.

Learned Counsel, Mr. Dhananjaya Sud appears along with Learned RP, Mr. K Easwara Pillai through virtual mode and submits that the Financial Creditor has submitted a scheme of Compromise and Arrangement for revival of the Corporate Debtor under Section 230-232 of the Companies Act, 2013. The said scheme was considered and approved by the members of the Committee of Creditors by voting share of 98.69%. Consequent to the approval of the Scheme by the CoC, the Resolution Professional has moved an application (CA) before this bench, which is yet to be numbered. It is informed by the Registry that the said application filed by the

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RP is lying in defect with the Registry. The RP is directed to cure the defects and ensure that the application is placed before the bench for early hearing.

**No order is called for** in the present IA till the application filed by the RP under Section 230-232 of the Companies Act, 2013 is listed for consideration. List this IA(IBC)(LIQ.)/1/KOB/2024 on **30.05.2024**.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**